

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 2049/2015

New Delhi, this the 19<sup>th</sup> day of August, 2016

**HON'BLE MR. P.K. BASU, MEMBER (A)**

Ram Bilas Sharma,  
Aged 61 years,  
Desgn. Senior Purchase Officer E-II,  
S/o late Sh. S.M. Sharma Ram Raj Gupta,  
R/o 5126/12, Harphool Singh Building,  
Sabzi Mandi, Delhi-110007.  
Permanent Resident:-  
148/2, Nai Bazaar, Naini, Allahabad, UP.

.. Applicant

(By Advocate : Shri Vijay Pal Sharma)

Versus

1. Chairman & Managing Director,  
Bharat Pumps & Compressor Ltd.,  
Flat No.910, 9<sup>th</sup> Floor,  
New Delhi House,  
12, Barakhamba Road,  
Cannaught Place,  
New Delhi-110001.
  
2. Director,  
Department of Heavy Industries,  
Ministry of Heavy Industries,  
Udyog Bhawan,  
New Delhi-110001.

.. Respondents

(By Advocate : Shri H.D. Sharma for Shri Gyanendra Singh)

**ORDER (ORAL)**

On 05.04.2016, the respondents were given last opportunity to file reply. Even today, it is pleaded that the arguing counsel for the respondents, Shri Gyanendra Singh, is not well. However, the reply has also not been filed.

2. The applicant has filed letter dated 27.03.2015, which is a reply to the legal notice sent by the applicant's advocate, from which it transpires that the leave encashment and gratuity due to the applicant could not be released due to paucity of funds in the Company. The letter assures that amount of gratuity and leave encashment to the applicant shall be released immediately on receipt of funds from the Govt. of India.

3. Since BPCL is an independent company and the plea taken is that the company is running at losses and passing through crucial financial condition, no specific direction is being issued to the respondents. However, I hope and trust that they will take a final view in this matter within a reasonable time, preferably within 90 days from the date of receipt of certified copy of this order. The O.A. is accordingly disposed of. No order as to costs.

**(P.K. Basu)**  
Member(A)

/Jyoti/